

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2019

NAME OF THE COMPANY: Pradeep Metal Industries V/s M/s Modi Paint & varnish Works

SECTION OF I & B CODE: 9 IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Rishi Kumar	Advocate	Applicant	Rishi Kumar
<u>2.</u>				

**CP NO.(IB)461/ALD/2019**

Sh. Rishi Kumar, Advocate for the operational creditor is present.

The present petition has been filed under Section 9 of IBC, 2016 by the operational creditor (hereinafter referred to as the petitioner) against the corporate debtor (hereinafter referred to as the respondent) for outstanding defaulted amount of Rs.5,02,432/-, for the material supplied by the petitioner to the respondent.

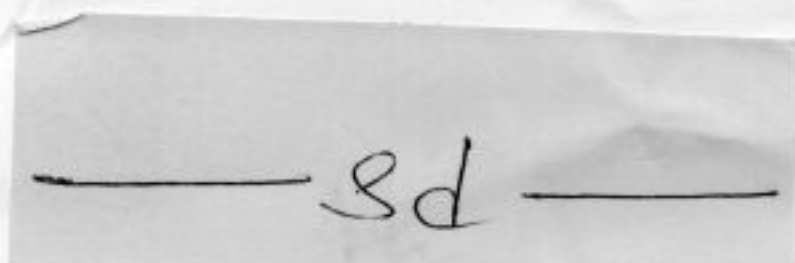
The learned counsel appearing for the petitioner contends that inspite of repeated demand, only part payment was made, thereafter, petitioner sent notice to the respondent U/s 8 of IBC, which was duly received by the respondent but no reply was received by the petitioner.

It is also contended that the advance copy of the present petition has already been sent by the speed post, receipt is on record.

Issue notice by all modes including the process of Court and Dasti. Counsel for the petitioner is directed to file tracking report alongwith Affidavit of service before the Registry of this Bench by the next date of listing.

Put up on 2<sup>nd</sup> December, 2019.

**Dated: 14.11.2019**

  
(Justice Rajesh Dayal Khare)  
MEMBER (J)